

### **Notice**

This is for the information of all the advocates/litigants that in all the protection petitions, where party alleges that they are in live-in relationship despite subsisting marriage or where it is alleged that the petitioners have performed second marriage, a declaration be made regarding status of minor children from the first marriage and by giving details of moveable and immoveable property as well as income of the petitioners be made, explaining the manner, in which the petitioner(s) will take care of minor children for their upbringing, education etc., otherwise objection will be raised w.e.f. 01.02.2022.

Sd/-

O.S.D. Judicial (Listing)